

[English]

**Seizure of Arms and Explosives**

728. SHRI B.DEVARAJAN .  
SHRI ATAL BIHARI  
VAJPAYEE:  
SHRI SRAVAN KUMAR  
PATEL:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6377 on April, 22, 1993 regarding seizure of arms and explosives and State:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). Information form most of the State/UTs have been received and some of the States have yet to furnish the information. As soon as the same is received, will be laid on the Table of the House.

**Trade in Kidney**

729. SHRI RAMSINGH KASWAN:  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a flourishing trade in Kidneys is being run in Delhi;

(b) if so, whether a committee was constituted to enquire into the illegal sale of human organs;

(c) if so, the recommendations made by the committee in this regard; and

(d) the steps taken by the Government to implement the recommendations?

THE MINISTER OF HEALTH AND

FAMILY WELFARE (SHRI B. SHANKARANAND): (a) There have been press reports of trade in kidneys in Delhi.

(b) The Government of the national Capital Territory of Delhi constituted a committee.

(c) The Committee has inter-alia recommended that proper consent in the presence of witnesses should be taken from the donor and the recipient of the organ and full implication of the operations should be explained to them; non-relatives should not be accepted as donors; government hospitals should provided organ transplant facility to the extent possible and all essential tests should be done in every case and proper records should be maintained.

(d) The National Capital Territory of Delhi has circulated guidelines to all hospitals in Delhi stipulating that hospitals should not accept a donor till he has given his consent in writing in the presence of witnesses; doctors should exercise caution to see that the donor is willing and has full knowledge of the implications of such action and that the hospitals should keep full documentation of all transplant operations. Besides a comprehensive legislative to regulate transplantation of organs-namely the Human Organs Transplantation Bill 93 has already passed by the Rajya Sabha and is pending consideration in the Lok Sabha.

**World Development Report**

730. SHRI MOHAN RAWALE:  
DR. AMRIT LAL KALIDAS  
PATEL:  
SHRI K.M. MATHEW:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Development Report was released by the World Bank on the July 7, 1993 in New Delhi;

(b) the salient features of the report in the

matter of health in the country;

(c) if so, the reaction of the Government thereto; and

(d) the remedial measures proposed to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):

(a); Yes, Sir.

(b) The Report covers the entire world and does not focus on any particular community or region.

(c) and (d): The information as well as recommendations contained in the Report will be taken into consideration in evolving appropriate policies and strategies for the health sector in the country.

### **Rise in price of Coal**

731. SHRI ANANTRAODESHMUKH:  
SHRI ATAL BIHARI VAJAYEE;  
SHRI RATILAL KALIDAS  
VERMA:  
SHRI MANORANJAN BHAKTA:

Will the Minister of COAL be pleased to state:

(a) the reasons for steep like in the price of coal twice in a span of six months;

(b) its effect on the production cost and inflation in power generation and other sectors of industry;

(c) whether the Government have taken any systematic measures to economise on expenditure to increase productivity and to improve the quality of coal for the industrial consumers instead of resorting to frequent price hikes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE

MINISTER OF COAL (SHRI AJIT KUMAR

PANJA): (a) Coal prices were revised w.e.f.

27.12.1991 after a gap of almost three years. The

next revision was effected from 17.2.1993

on the Bureau of Industrial Costs and prices,

since the indices of the various inputs in the

formula had moved upwards and needed to be

neutralised. At the time of this revision, the

Variable Dearness Allowance was being paid to

employees at Rs. 1.65 for one percentage point

increase in price index. Consequent to the in-

crease in Variable Dearness Allowance to Rs.

2 per point increase announced in March, 1993

for employees of Public Sector Undertakings

payable from 1.1.1989 onwards, it became nec-

essary to increase the price of coal again since

the coal companies were not in a position to

absorb this additional payment.

(b) The impact due to last two increases

in coal prices on power steel and wholesale

price index has been estimated as under;

Price increase w.e.f. 17.2.1993	Price increase w.e.f. 19.6.1993
Power - 2.9 paise per KWH	1.27 paise per KWH
Steel - Rs. 142.00 per tonne	Rs. 61.00 per tonne
Wholesale - 0.32 percent	0.13 percent
Price Index	